

**Procedure Regarding Setting Aside Decision of Departmental Promotion Committee in case of Class III Selection Post**

4003. SHRI ANWAR AHMED : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the procedure regarding setting aside the decision of the Departmental Promotion Committee presided over by the appointing authority itself, when on considering the representation of the superseded officer, the officer superior to the appointing authority is convinced that Departmental Promotion Committee has given a wrong decision and committed certain technical errors; and

(b) who is competent to set aside the decision of such a Departmental Promotion Committee in case of class III selection post which has already been implemented ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS : (SHRI P. VENKATASUBBAIAH) (a) and (b) No instructions have been issued by the Department of Personnel and Administrative Reforms prescribing the procedure to be followed in such cases. Each such case will require examination on its merits and it is expected that the authority superior to the appointing authority, to whom the representation has been made would pass appropriate orders, suggesting reconsideration of the findings of the DPC, in case such superior authority is satisfied that there are sufficient grounds for doing so. If the DPC still reiterates its earlier recommendation giving also reasons in support thereof, it will be open for the next superior authority to accept the recommendation, if the reasons adduced by the DPC are convincing; however, if the next superior authority to the appointing authority does not accept the recommendation of the DPC, it may submit the papers to the next higher authority with its own recommendations. Normally the decision of the next higher authority in such cases will be taken as final. It may also be added that according to existing instructions on the subject, review DPCs may

be held only in cases where material facts have not been brought to the notice of the DPC, or where wrong procedures have been followed. Even in such cases, the review DPCs cannot go into the merits of the assessment made by the earlier DPC.

**Crisis in Small Scale Automobile Filter Manufacture**

4004. SHRI RASHEED MASOOD : Will the Minister of INDUSTRY be pleased to state :

(a) whether Government are aware that the existing import policy, the small exemption limit from the excise duty and the additional import duty on impregnated filter; the small scale automobile filter manufacturers in the country are facing serious crisis as they cannot sell their products at competitive prices because of prohibitive production cost; and

(b) if so; the details thereof with the reasons for discriminatory import policy being followed in the case of small scale automobile filter manufacturers and the steps contemplated by Government to remove the anomaly which is an impediment in its growth ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI PATTABHI RAMA RAO) (a) and (b) Ministry of Industry received a representation from All India Filter Manufacturers Association (AIFMA) regarding change in classification and reduction in the import duty on impregnated filter paper in 1980 and 1982. However, the AIFMA have expressed their inability to furnish any data in support of their contention by way of cost analysis etc.

**Filling up Vacancies of Section Officers/ Assistants/UDCs in Ministry of Home Affairs**

4005. SHRI RAJGOPALA RAO BODDEPALLI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether more than 13 Section Officers/Assistants have been retired in the Ministry of Home Affairs during the months of January-February, 1984;

(b) how many Section Officers/ Assistants are due for retirement during the months of March to June, 1984;

(c) whether the vacancies in these Grades and vacancies in the Grades of UDCs have been filled up by promoting the eligible officers of the cadre of Ministry of Home Affairs well in time with reference to the instructions, contained in the Department of Personnel O.M. No. 22011/3/82-Estt. (D) dated 23 June, 1982;

(d) how many posts are still lying vacant in the Grades of Section Officers/ Assistants and UDCs; and

(e) the reasons why these posts are not being filled up well in time in view of the Department of Personnel and A.R. O.M. dated 23 June, 1982 ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) (a) to (e) Eight Section Officers and 2 Assistants retired in January-February, 1984. 3 Section Officers and 1 Assistant are due to retire during the period from March to June, 1984.

2. Seven vacancies caused by retirement of Section Officers have already been filled up. The remaining one vacancy which occurred on 1.3.1984 will be filled up as soon as the Select List Section Officer nominated for the purpose joins. Both the vacancies caused by the retirement of the 2 Assistants have also been filled up. Only one U.D.C. retired during this period and his vacancy too has been filled up. No vacancies caused by the retirement of Section Officers, Assistants and U.D.Cs. remain to be filled up.

3. Instructions contained in the Department of Personnel and Administrative Reforms O.M. No. 22011/3/82-Estt. (D) dated the 23rd June, 1982 relate to the convening of annual meetings of the Departmental Promotion Committee and are being followed.

### Regularisation of Casual Labourers

4006. SHRI K.B.S. MANI : Will the Minister of INDUSTRY be pleased to state :

(a) whether the casual labourers in his Ministry are automatically made regular after working for certain number of days;

(b) if so, the details in this regard;

(c) the number of casual labourers in his Ministry who have been made regular during the last one year;

(d) the number of casual workers who are working for more than two years and have not been made regular and the reasons therefor; and

(e) whether Government have formulated any time-bound programme for making them regular; if so, the details thereof, if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI PATTABHI RAMA RAO) (a) to (e) The information is being collected and will be laid on the Table of the House.

### Adivasi Girls Raped by Policemen at Ranchi

4007. SHRI INDRAJIT GUPTA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether two Adivasi girls were raped by policemen at Ranchi in the last week of January leading to widespread public protests including demonstrations and dharnas by local women;

(b) if so, what steps were taken to identify and punish the guilty policemen; and

(c) whether police further shot dead an already wounded teenage boy on January 31, at Tharpakhua on the Ranchi Hazaribagh Road ?